

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 87 of 2018

IN THE MATTER OF:

Pushpa M

....Appellant

Vs.

CCI & Ors.

....Respondents

Present:

**For Appellant: Ms. Deeksha Manchanda and Mr. Sahil Khanna,
Advocates**

**For Respondents: Mr. Naveen R. Nath, Mr. Avinash Sharma and
Mr. Madhav Dadhich, Advocates for R-1.
Ms. Kalyani Singh, Mr. Salman Qureshi and
Ms. Shruthi Rao, Advocates for R-2 & 3.**

With

Competition Appeal (AT) No. 88 of 2018

IN THE MATTER OF:

Jainuddin Thanawala

....Appellant

Vs.

CCI & Ors.

....Respondents

Present:

**For Appellant: Ms. Deeksha Manchanda and Mr. Sahil Khanna,
Advocates**

**For Respondents: Mr. Naveen R. Nath, Mr. Avinash Sharma and
Mr. Madhav Dadhich, Advocates for R-1.
Ms. Kalyani Singh, Mr. Salman Qureshi and
Ms. Shruthi Rao, Advocates for R-2 & 3.**

With

Competition Appeal (AT) No. 89 of 2018

IN THE MATTER OF:

Joeb Thanawala

....Appellant

Vs.

Competition Commission of India & Ors.

....Respondents

Present:

For Appellant: Ms. Deeksha Manchanda and Mr. Sahil Khanna,
Advocates

For Respondents: Mr. Naveen R. Nath, Mr. Avinash Sharma and
Mr. Madhav Dadhich, Advocates for R-1.
Ms. Kalyani Singh, Mr. Salman Qureshi and
Ms. Shruthi Rao, Advocates for R-2 & 3.

With

Competition Appeal (AT) No. 90 of 2018

IN THE MATTER OF:

Geep Industries (India) Pvt. Ltd.

....Appellant

Vs.

Competition Commission of India & Ors.

....Respondents

Present:

For Appellant: Ms. Deeksha Manchanda and Mr. Sahil Khanna,
Advocates

For Respondents: Mr. Naveen R. Nath, Mr. Avinash Sharma and
Mr. Madhav Dadhich, Advocates for R-1.
Ms. Kalyani Singh, Mr. Salman Qureshi and
Ms. Shruthi Rao, Advocates for R-2 & 3.

ORDER

24.07.2019: Post these appeals 'for admission (after notice)' on
02nd September, 2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S Cheema]
Member (Judicial)

[Kanthy Narahari]
Member (Technical)